

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 191 OF 2018 &
IA NO. 1826 OF 2018

Dated: 9th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Tamil Nadu Spinning Mills AssociationAppellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1

Mr. S. Vallinayagam for R-2 & 3

ORDER

IA No. 1826 of 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

APPEAL NO. 191 OF 2018

The learned counsel appearing for the Appellant has filed the rejoinder submissions with advance copy to the other side. The same is taken on record.

At the request of the learned counsel appearing for the Respondent No.1, three weeks' time is granted to file the reply i.e. on or before 30.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within three weeks' time i.e. on or before 27.02.2019 with advance copy to the other side.

List the matter on **28.02.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member